

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/TT/2020**

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets covered under “Unchahar-III Transmission System” in Northern Region.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets under “Unchahar-III Transmission System” in Northern Region:

**Asset-i:** 220 kV S/C Unchahar-Raibareilly Transmission Line along with associated bays at Raibareilly, LILO of 220 kV D/C Unchahar-Lucknow



Transmission Line at Raibareilly and 100 MVA, 220/132 kV ICT-III at Raibareilly along with associated bays; and

**Asset-ii:** 100 MVA, 220/132 kV ICT-II at Raibareilly Sub-station along with associated bays.

- b. Assets-i and ii were put under commercial operation on 1.8.2007 and 1.11.2007 respectively and their transmission tariff for the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 28.1.2016 in Petition No. 428/TT/2014.
- c. There is no ACE with respect to both the Assets. The ICTs (assets) were augmented under “Augmentation of Transformation Capacity at Raebareilly & Sitarganj” from 100 MVA rating to 200 MVA under a different project executed during 2014-19 tariff period. The Commission vide order dated 12.12.2018 in Petition No. 160/TT/2018 had directed the Petitioner to decapitalize one ICT and re-capitalize in the new project where it is being shifted. The said ICT was shifted to Sitarganj and is being re-utilized based on recommendations of RPC and SCM. The other ICT was kept as a regional spare and was not envisaged to be de-capitalized at the time of the filing of the instant petition. However, after filing of the instant petition, the ICT kept as a regional spare has been shifted to Nepal and the same has been discussed in the 44<sup>th</sup> NRPC meeting. Revised Auditor’s Certificate along with the duly revised transmission tariff forms have been filed vide affidavit dated 18.3.2021.
- d. True up of transmission tariff of the 2014-19 tariff period of ICT shifted under Augmentation Scheme is dealt in Petition No. 708/TT/2020. Transmission tariff of ICT shifted from Raebareilly to Sitarganj for 2019-24 period and its re-capitalisation has been claimed in Petition No. 273/TT/2020. The Petitioner prayed to allow the said ICT to be decapitalized and to allow it to file revised Auditor’s certificate and tariff forms.
- e. The information sought in the Technical Validation letter has been filed vide affidavit dated 28.9.2020 and rejoinders to the replies of UPPCL and BRPL have been filed vide affidavits 1.3.2021 and 25.3.2021 respectively.

3. On a specific query from the Commission regarding augmentation, the representative of the Petitioner submitted that the augmentation was done on 19.2.2018 and 1.12.2017 for ICT-II and ICT-III, respectively. Actual date of decapitalization of ICT-II and ICT-III was 18.2.2018 and 30.11.2017 respectively. Actual date of removal of ICT-II and ICT-III is 25.1.2018 and 5.11.2017 respectively. There is a mismatch of actual date of removal and date of decapitalization on account of augmentation works and utilisation in Nepal.



4. Learned counsel for BRPL submitted that reply has been filed to the present petition and submitted that arguments advanced today in Petition No. 8/TT/2020 insofar as revision of tariff is concerned may be considered in the instant petition as well. He made oral submissions on the issues like income tax for 2009-14 and 2014-19 and decapitalization. It is submitted that the decapitalized assets need to be decapitalized from the date when those assets went out of service. In addition, he relied upon his written reply in response to the instant petition insofar as the issue of decapitalization is concerned.
5. Learned counsel for BYPL adopted the submissions made on behalf of BRPL.
6. The Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

